

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) No(s). 14620-14621/2023

(Arising out of impugned judgment and order dated 16-11-2019 in SB No. 1711/2000 18-01-2023 in RA No. 149630/2019 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

GYANESH SHUKLA

Petitioner(s)

VERSUS

CHANCELLOR UNIVERSITY OF LUCKNOW & ANR.

Respondent(s)

(IA No. 110135/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 110136/2023 - EXEMPTION FROM FILING O.T.)

Date : 01-03-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Apoorva Tiwari, Adv.
Mr. Rahul Pratap, AOR

For Respondent(s) Mr. Farrukh Rasheed, AOR
Mr. Mohad Zahid Hussain, Adv.
Mr. Md.ekhlakh Alam, Adv.
Ms. Reshma Bai Bhukya, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The counsel for the University of Lucknow prays for and is granted further two weeks time to file counter affidavit.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR